

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

3. I.A. 1527/2024
In
C.P. (IB)-1043(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: IDBI Bank Limited

VS

Mumbai Metro One Private Limited.

Appearances:

For Applicant : Adv. Raghavi Sharma i/b Mulla and Mulla and CBC

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1527/2024

This is an application filed by the Applicant/CD seeking condonation of delay of 20 days in filing affidavit in reply to the company petition.

Ld. counsel for applicant submits that the delay in filing the reply has been caused due to the fact that settlement talks are going on between the corporate debtor and the financial creditor and finally parties arrived at OTS proposal.

Considering the submissions by the applicant and averments in the application, we condone the delay of 20 days in filing the affidavit in reply. Affidavit in reply is taken on record. I.A. is **allowed** and stands **disposed of**.

Applicant is directed to clear the defect and ensure the reply is displayed on DMS.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)